

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 110/2023 in C.P. (IB)/3863(MB)2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **RAJENDRA SHAH V/s VARSHA
CORPORATION LIMITED**

Section 19(2) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 110/2023 in C.P. (IB)/3863(MB)2019

- 1) Mr. Subir Kumar, Ld. Counsel for the Applicant and Mr. Haridas Dave, Ld. Counsel for the Respondent Nos. 1, 2, 3 & 6 are present. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Respondent Nos. 1, 2, 3 & 6 submits that certain new facts have been brought on record and they have to deal with the same; thus, seeks some time to proceed further in the matter.
- 3) At request, stand over to 06.06.2024, for further consideration and hearing. In the meantime, Applicant is directed to issue Notice to other Respondents, clearly intimating the next date of hearing and to file and place on record

Affidavit enclosing therewith proof of service of Notice well before the adjourned date.

- 4) Other Respondents may note, failure in the presence on the next date of hearing would amount to passing of some consequential orders against them thereby proceeding them *ex parte* in the present matter.
- 5) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter can be proceeded further on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare